

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2676

ANSWERED ON:07.02.2014

RELAXATION OF NORMS FOR GRANT OF SPECIAL STATUS TO STATES

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Will the Minister of FINANCE be pleased to state:

(a) the per capita income of each State/UT Administration of the country;

(b) whether a high level committee has been set up to relax the existing norms and determining fresh norms after deliberation in the National Development Council to grant special status to States like Bihar; and

(c) if so, the details and present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): The per capita income of States and Union Territories is given in the following table.

PER CAPITA NET STATE DOMESTIC PRODUCT AT CURRENT PRICES (RUPEES)

Sl. No.	State\UT	2011-12	2012-13
1	Andhra Pradesh	68970	78177
2	Arunachal Pradesh	72091	77647
3	Assam	37250	42036
4	Bihar	22890	28317
5	Chhattisgarh	46743	52689
6	Goa	167838	NA
7	Gujarat	89668	NA
8	Haryana	108345	122660
9	Himachal Pradesh	74694	82611
10	Jammu & Kashmir	45380	50641
11	Jharkhand	38258	43384
12	Karnataka	68423	77015
13	Kerala	80924	NA
14	Madhya Pradesh	37994	43864
15	Maharashtra	95339	107670
16	Manipur	32865	36290
17	Meghalaya	53542	60156
18	Mizoram	54689	NA
19	Nagaland	56461	59535
20	Odisha	41896	49489
21	Punjab	78633	88783
22	Rajasthan	53735	NA
23	Sikkim	124791	142625
24	Tamil Nadu	88697	98550
25	Tripura	50175	55004
26	Uttar Pradesh	29785	33269
27	Uttarakhand	81595	92607
28	West Bengal	54125	62831
29	Andaman & Nicobar Islands	85984	89748
30	Chandigarh	142869	NA
31	Delhi	173686	201083
32	Puducherry	102859	122652

Note: UTs namely, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep do not prepare the estimates of State Domestic Product, therefore their Per Capita Income is not available.

Source: Directorate of Economics & Statistics of respective State Governments & Central Statistics Office (CSO)

(b) & (c): The Special Category Status to States is considered only by the National Development Council (NDC). No high level Committee was set up to examine the existing norms & determining fresh norms for the purpose of Special Category Status to States.

However, an Expert Committee with Dr. Raghuram Rajan as Chairman was constituted to evolve a Composite Development Index of States. The terms of reference of the aforesaid Committee were as under:

- (a) To suggest methods for identifying backward States on the basis of measures such as the distance of the State from the national average on a variety of criteria such as per capita income and other indicators of human development;
- (b) To suggest any other method or criteria to determine the backwardness of States;
- (c) To suggest the weightage to be given to each criterion;
- (d) To recommend how the suggested criteria may be reflected in future planning and devolution of funds from the Central Government to the States.
- (e) To suggest ways in which the absorptive capacity of States for funds and their ability to use the funds to improve well-being can be assessed and used to influence devolution to incentivise performance.

The Report of the Raghuram Rajan Committee has been submitted in September 2013. The Report is under the examination of the Government.